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IN THE STATE COMMISSION : DELHI

(Constituted under Section 9 of the Consumer Protection Act, 1986)

Date of Arguments : 25.04.2019

Date of Decision: 27.05.2019

COMPLAINT NO.474/2015

in the matter of:

Mrs. Swapnil Mishra, W/o. Shri Manas Ranjana Gautam, R/o. G-35, Sector-39, Noida-201301.

Versus

.....Complainan

. M/s. Pushpanjali Healthcare, At-A/14, Pushpanjali, Vikas Marg Extn., Delhi-110092.

Also at : W-3 Sector-1,Vaishali, Ghaziabad, UP-201012.

.....Opposite Party No.1

Dr. Sharda Jain,
W-3 Sector-1, Vaishali,
Ghaziabad, UP-201012.

.....Opposite Party No.2

- ယ္ Fortis Memorial Research Institute, Okhla Road, New Delhi-110025 Escorts Heart Institute and Research Centre,Opposite Party No.3
- D. Escorts Heart Institute and Research Centre, Okhla Road, New Delhi-110025. Dr. Neena Singh,Opposite Party No.4
- Oi S-549, Fortis La Femme Centre for Women, New Delhi-110048. Greater kailash-II,Opposite Party No.5

CORAM

Hon'ble Sh. O. P. Gupta, Member (Judicial)

Whether reporters of local newspaper be allowed to see the judgment?

Yes/No

To be referred to the reporter or not?

Yes/No

Shri O.P. Gupta, Member (Judicial)

JUDGEMENT

suffered The should have decided check Department. ⊗ith started saying various things asked private patient was scared, the hospital extracts huge advised again went to the OP-1 hospital because clinic of OP-2 wa Ghaziabad, hospital. patient case test hospital was running up that she might have very serious disease. and Ó clinic heavy pain during her period (MC). She immediately ð complainant that 으 and go She was referred to OP-2/ HOD visit WWW.LIVELAW.IN f the complainant is Ξ. OP-2 been 02.11.11) The UP private laboratory for various tests. From very first visit, OP-2 the of OP-2. by and some scared name declaring it would good hospital. On 02.11.15 of medical treatment. complainant and she a practice Despite about OP-1 hospital. OP-2 said wrong be better for her if she was that in November, at W-3, Sector-1, Vaishali complainant visited the OPsaid diseases and once the having of misguiding people advice advised her of Gynaecology OP-2 money fron complainan own 2011 She without private (sic it furthe she

OP-2 having After ultra Complainant went for various ţ practice ō her again private a serious private of OP-1 hospital and instructed complainant sound clinic and lab. warned clinic. 0P-1 disease which needed and There complainant N tests including ultra On next visit complainant we declared that complainant wa OP-2 scared against the Ф proper treatmen complainant wi sound tes unethic

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far away

E O OP-2 series and Pathogen Assisted Molecular Pattern (PAMP) was received, their her family. Complainant was in a very edometrium plan complainant that she ntire chances no her family members tried opinion but OP-1 and tests in laboratory of OP-2. When results of test of their of tests declared physical symptoms of any disease. Thus complainant WWW.LIVELAW.IN nces of some severe from ТВ. first baby simultaneously (all highly This was a that complainant was edometrium and expensive). her husband N big shock for complainant and declared that complainant was to convince TB. disease OP-2 good Complainant went for and wrote with should immediately OP-2 further health and there suffering ΤB to recheck medicine another advised

baby and The Complainant and her husband went under huge mother is complainant N complainant missed medicines. strictly advised ready to wait for another one year for baby but OP-1 an during complainant informed that simultaneously with OP-2 whether it would alongside on heavy TB medicines pregnancy mother should not take any medicine On and her husband decided to 30.03.11 after complainant to immediately plan their firs continuing her period ΤB be correct to plan a baby while she was only 28 and medicines. complainant's passing as contacted it is plan of commonly hear On the OP-1 for their firs two years of ag this stres heavy months advic anc \dashv

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otherwise it would

be too late for them.

prescribed ∇ further strongly instructed complainant that it was personal guidance at her private clinic regnancy 0P-1 and a number of medicines, hormones and complainant needed 2 declared complainant ö save <u>∞</u>. and pregnant ; tests. They under her $\boldsymbol{\sigma}$ precious and

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patient and was stairs The shock has woman rude Complainant contacted document of treatment with the OP-1 and unofficially the internet. She did some research work on the internet and Ω right test for (PAMP) proper complainant was ecided any human being more right complainant insisted to come in hospital as ő S and started Ξ. and when it was should of of huge main doctor i.e of on ō private ō greedy behaviour of the OPs see another doctor and do some research work on slip planning met doctors the the decide about the shouting avoid declaring TB test of Pathogen disc, more basis of which mental stress suffering clinic confirmed that growth of the baby was no baby simultaneously with climbing stairs. OP-2 lost their temper HOD OP-1 hospital which said that OP-2 and misbehaved of and from edometrium TB OP-2 SO importantly being of Gynaecology ⊒. showed complainant's treatment. and agony. The a pregnant woman. any patient. Assisted Molecular Pattern and OP-1 them complainant being and was very humiliating with N N She all the reports and only OP-2 БB declared tha complainant. Moreover complainant was a pregnant got a majo there medicine It was not the The

was mother's also womb. മ wrong medical advice and could kill the baby in

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 O_n \circ_{f} considered She was and Molecular edometrium would was progress \bigcirc of complainant or she should immediately. OP-4 complainant cleaning and)&C. asked also 2 19.11.12 lost. her same 0P-4 ţ baby The be for the referred complainant to wait for another 15 days to watch the a wrong medical advice of of husband, OP-4 correct to Pattern on 0P-4 planning Ö through complainant saw the ultrasound report and declared TB. They also confirmed that the advice day the complainant. was bе and complainant baby advised but to OP-4. It was again confirmed not proper and one baby was adamant to strongly go for D&C after some and oţ, the and complainant to the finally agreed simultaneously with advised ultrasound test. repeated basis medicines. her husband best hospital for approached advised bleeding wait for automatic as and could kill the test of Pathogen of it was the first pregnanc requests operate OP-1 to started ō go OP-4 go OP-3 give asked and for procedure complainant th уd ТB gynaecology. for that growth complaina ယ discourage \sim Complaina cleaning which whether medicines baby. ō the of Assisted operatio declared After 15 OP-1 baby OP.

approached cleaning 3-4 days who through 0P-4 automatic D&C stated that if complainant did there were 100% chances \Rightarrow

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some D&C. prescribe discharged the very same day major chances particle will be left inside the body, there were chances On infection. some medicine 10.04.12 of infection were high. Complainant agreed Complainant asked OP-4 0P-4 for cleaning. did D&C. OP-4 Complainant again =; she replied

7.

After very immediately revealed that operation of ultrasound test. ultrasound approached had stating that it was the first time in her life that such a blunde 0P-4 sew operate complainant without any charges for second surger However dmeasuring approximately 6"18 pregnancy admeasuring approximately 6"18 the life σ happened. convinced some severe the leftover of the complainant. The OP tried to justify her big mistake advised of responsible OP-4 remained unapologetic and body of the complainant. Complainant immediately days report the visit her OP-3 pain complainant to go for another D&C. Normall The ultrasound wrongly complainant and her family in the OP-4 started confirmed that part of the hospital. 크. size for any her lower abdomen. family late night complainant experienced for operation. D&C of 6"18 act of negligence 0P-4 physician who advised report was apologising was mm was still inside the bod mm not done properly. Part after nobody operates OP-3 $\boldsymbol{\sigma}$ taking for adamant that great shock to mm is when agreed She their blunde committed pregnanc the had = still lef ð for Ծ

the w. 9 hospital had negligently acted in doing the duty conclusive ယ် complainant for second by default committed by OP-4 in conducting the surgery proof that doctor who surgery. Waiver of charges was on the role of the γd

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0 scratching the uterus Neeru Real trauma copper-tee complainant. This fact was disclosed by another Asherman Of and having an experience of more than 40 Sheela wrong decision in the circumstances endometium causing Gynaecology Singh/ Mehra, working unnecessarily which caused Syndrome. of careless 0P-4 that putting committed the so extensively that it damaged the wall After conduct of the at Moolchand conducting very copper-tee rare other negligent OP-4 started Hospital, New Delh Ø surgery OP-4 disease severe infection to was years മ doctor, in the field known when medically put Dr.

The the contact complainant's call. negligent blunders, OP-4 ran out of India. She stopped become mother. When complainant and chances disease the of fertility Asherman Syndrome is OPs-3 and and 4 may for above shatter the dream of a capable her family tried to mentioned of terminating highl

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10 After doctors during stopped surgery complainant മ the who could hormonal problem. But after and menstrual periods for which she then diagnose the actual disease she consulted started feeling various 2-3 months shortage doctors, consulted and thought the of period one

whom Asherman pointed Syndrome out these symptoms were indicating towards

- The required this efficient and successfully. complainant could get a competent doctor, Dr. being baby kept in complainant have become unavoidable by any action. OPs-1 to onceive complainant went from pillar to disease S very bed for months, normal delivery was not opted by the ot challenge 4 who handled in past. Today but the pregnancy became highly risky. Hospital, of precision, care and experience, apart from expensive competent surgeon who could operate to cure because Post for complainant. Few physical warms operation Saket who this and surgery rare. complainant After performed was post to also very almost two years search getting second Vivek Marwah, was complicated, the She able surgery an ð
- 12. and medical complications. committed which she never had. She conceived during treatment of T causing medicines to despite face to restrict her physical and mental capabilities. medicated negligent, given by OP-2. having the natural ways of termination of pregnanc the depression. by causing agony OPs-1 careless, unnecessarily of loss her physical and mental anxieties to 4, complainant went under severe She She was put under knife The heavy medicines was of pregnancy because harassing treated for disease like with and severe illegal unnecessari resulted of wron hormona She givin acts

2011 her She suffered losses in her personal as well as professional life monetary losses and original shape one was ð and March 2013 of the operated upon carelessly and negligently financial assets just for getting herself into her of body rarest diseases she had physical and mental harassment. and mind. to dedicate her whole of female. Since November, She has suffered major physical, causing She

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- She has has expenses, prayed earnings advice. unnecessarily or due to effect of negligent surgery and wrong mental been against OPs-1 to 4. Litigation charges of Rs.1 lakh has practice, concerned authority to debar all the OPs-1 to 4 from medica date claimed claimed Rs.18 has sought. for directions She trauma which complainant could have made otherwise. of liability till the date of actual payment. directions diagnostic test, medicines and conveyance. claimed has Rs.50 also and lakhs lakhs Rs.5 ō sought interest @24% to Medical side Police as as lakhs compensation for physical and effects compensation to investigate and take towards Association or of medication cost for professional per annum from 앜 any othe She hospital action given She She
- <u>1</u>4. During OP-3 impleadment of pplication for impleading Fortis and 4, the application was allowed. the pendency said hospital became necessary due to WS of the case La the Femme complainant moved as OP-5. Since മ

S 0P-1 stated that Pushpanjali Medical centre separation appearing to ind and filed Memo of appearance. OP-1 was served for 30.03.17 Surbhi, counsel for That was no excuse and so right of OP-1 to file was closed Max Hospital. counsel was was served on 19.10.16 now known as Max Hospital. So notice from Pushpanjali came Ms. appear Megha On into 9 and not file 04.09.17 Ms. Surbhi appeared had <u>a</u> Soni, who Health been engaged on 04.09.17 only existence and put in appearance through WS. Its Care. filed Vakalatnama. 9 for plea Pushpanjali Health whom 03.09.15 was was she was that Ms. after She

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s D \bigcirc hospital by Consumer whenever issuing negligence committee P-2 limitation. edometrium According Hon'ble got the filed WS raising preliminary objections that complainant committee should were OP-2 notice മ to On of doctors Suporme notice issued without following mandatory order that complaint is received against the till March, 2012 her TB refer to the merits notice report Hon'ble after the she Court in Martin F.D. Souza vs. Mohd. the Fora she doctor or the specialised should that there took denied each and every matter or by Criminal Court, then before Supreme complainant was and medicines be Ξ. the complaint is ţ issued. the hospital, the s. competent Court primafacie field from The complainan the diagnosed wit and directed doctor Dr. allegation doctor only afte Consume barred b medica Monik that 0

Aggarwal. thereafter have been able to conceive money that complainant got treatment from edometrium for her although it was The complaint has because of diagnosis been filed in order to done 퓹 extort and

- OP-3 she Research Institute surgery limitation. complainant first attended OPD at FMRI on 19.11.12. At that time consultation not working with OP-3, they have probable Hysteroscopic Adhesions) surgery at FMRI. It denied allegations of waiver of fees Complainant again 12.04.13. arrayed filed ∨as The complainant did not visit the hospital after 12.04.13 ω She diagnosis never admitted ⊒. S⊗ was conducted upon her in OP-3. It stated that OP-4 was to Adhesiolysis. the had raising the complainant. was made complaint. attended not undergone of situated preliminary and ⊒. Asherman's She FMRI OP-3 she at Sector-44, Gurgaon which never conjointly treated or given The didn't objection On report was hospital and OPD complaint report for the merits syndrome advised after for the that = was Fortis 4-5 no admitted procedure ō (Intrauterine months procedure/ barred procedure Memorial undergo ٧d ō
- <u>-</u>3 ∞ stated 0P-4 days complainant was undergoing ± (Φ) that decide ω abortion. The S⊗ she and finally got admitted to undergo D&C. The patie raising preliminary objection of limitation. She suggested both medical and surgical methods fo didn't work complainant with OP-3. and her She husband pleaded tha ယု

came complainant was offered within got carried did OPD edometrium Syndrome been possible Ω they not want to conceive cleaning at FMRI on 0 the would have gotten expelled inserted on the request of the complainant as Ö 10.04.12 out the surgery and medicine. On the next day complainant have voluntarily lumen ĬB the She to retrieve products and natural terminated 19.12.11. If simply to show USG suffered measuring delayed till the Ö surgically clean treatment. Complainant first attended Asherman signed 18.3X6.6 time which 앜 pregnancy, a medicine would have given conception to be sent for tes she the revealed echogenic focus Syndrome was detected Asherman mm consent form. Copperthis Ξ. = would not focus size. because complainant and So have not the of

- <u>19</u>. 9 P င်ာ filed WS which is on the same line as that of OP-4.
- 20. S S regarding hospital/ doctor has been come action part The \circ CC rejoinder to WS of OP-2 the < complainant filed which same 513. 9 0 Krishan can the OP-2. OP-2 obtaining had clearly be knowledge of the complainant. She said Rao Regarding been banned by WHO and diagnosed complainant with edometrium TB on th establish primafacie to ۷S. an separate rejoinders have Nikhil Super over ruled in a subsequent decision title expert limitation begun complainant stated opinion only when the she Speciality Hospital (2010) medical negligence ţ stated by Government of India before S₩ of OP-2 that could recover fro summoning misdiagnosis that and OP-4 objection on

due 2014 to mistreatment by the OPs. The complaint is within limitation. misdiagnosis she was suffering from and mistreatment by OP-2 depression and ∃. Asherman February, Syndrome 2014

- 21. preliminary \equiv due conducteding diagnosed (Dr.) vs. arisen Supreme rejoinder to 5 ္ဌာ such the Court held that cause Anita month the submission no.2 that cause act of the OP the date ţ Sena complainant with of the procedure the July, SN Fernandes complainant discovers, harm, injury caused 2013 of of hysteroscopy. In N.N. 약 OP-4 when (2011)action would Asherman's the Dr. of. **ــــ** complainant action Vivek SCC be Syndrome had deemed 53 Marwah Shrikhandey the first answered Hon'ble to have finally arisen after
- 22. the various complainant filed documents her as exhibited A to οwn affidavit in J collectively evidence. She exhibited
- 23. OP-2 filed her own affidavit in evidence
- 24. OP-3 filed affidavit of Dr. Ritu Garg, Zonal Director,
- 25. OP-4 Exhibit RW-4/1 to RW-4/17 fled her own affidavit Ξ. evidence and proved documents
- 26. was familiarised affidavit \bigcirc P-5 competent to fled she affidavit herself stated depose with that of Dr. facts she by way Vritti Jumb. had and gone of affidavit on circumstance through ᆿ the the opening of behalf the records of lines and and 9

വ വ വ Dis. <u>п</u>е means evidence that she S not much had 70 reliable personal knowledge about the cas

- 27. The set up in complainant filed written the complaint. arguments re-asserting her O Õ as
- 28. OP-1 OP-1 filed $\neg \neg$ summoning \bigcup_{i} Souza referred written arguments though there a doctor. for the to the decision of Hon'ble purpose of obtaining Supreme s. expert opinion no S⊗ Court in martin on behalf before of.
- 29. OPs ϖ \bar{s} ω world 6 O wide known cause of infertility amongst women. filed written arguments. According to them edometrium
- 30. before arguments. decision have summoning the OPs is turned gone 0 The objection regarding non obtaining of expert opinion Hon'ble through Supreme Court in V. Krishna Rao the material on down in view of subsequent record and Supra heard
- 33 . Plea regarding limitation can not be sustained in view of decision negligence that in Hon'ble has opinion from second doctor who points out that there only Cause within limitation from said date earlier 0 clearly case of consulting Supreme action treatment, that the complainant would committed pleaded that she of medical negligence would Court in V.N. Shrikhande Supra. Dr. Vivek Marwah in July, 2013. The complainan by doctor. It start from said later date. The came Ø <u>s</u>. patient is ţ only know after he about not aware come The reason <u>s</u> the 9 complainan a deficienc she deficienc about the 0
- 32 0 n Swami, MD, merits the DGO which is complainant has at pages relied 128 and on 129 opinion of set of evidence of Dr. Radh

hour. test 0 heavy Ω diagnosed seoi 2.09.11 was St is complainant. which against the 0 edometrium \supset Ç 07.06.12 ⊗ith ω can confirmatory <u>~</u> 4 It recites that the having be diagnosis mm per hours whereas TB past pregnancy, correlated based edometrium test of edometrium only for edometrium with complainant was 9 ESR ТB, edometrium TB. procedure on was ESR was TB. 21.12.11 when 17 ТВ. mm per hour. PAMP test. PAMP ECR only diagnosed with The <u>s</u>. ω she ESR mm another was per

- 33 . ≤ 0 The has 125 $\frac{1}{2}$ symptoms regulating and medicines N couple dÓ <u>S</u> complainant untii mentioned П should advice Consultant, Obstetrics grave control ω̈́. medical practices led her not a the be ð that circumstances has set natural evacuation or medical therapy plan program correct devise. ō suspect uterine TB. OP-2 also of evidence by affidavit of complainant. മ relied upon opinion did baby and have and are there. not D&C banned various immediately Gynaecology which say should not b ∃. Primary the test adopted The Ministry government her of after prescription D . steps advised unless starting Punit of Health authority уd ϖ page She
- 34. that XITS, \bigcirc inaccurate Micoud literature omplainant has Union saying diagnosis regarding Asherman's Health blood S giving inconsistent and imprecise results tests of the also relied upon the report appearing at Minister ð deadly air born disease. diagnose has Syndrome which is banned the import sero ТВ, . Complainant has Heading at page diagnostic S. leading to page also 'Ban oi

error not culpable highest level of They have get argument $\overset{\sim}{\bigcirc}$ success, there is no medical negligence judgement is or gross tried of expertise. their best. and defence not error no The negligence. counsel is Simply because OP-2 of judgement. and = that S 4 the not are negligence Simple lack complainant could qualified possible must of doctors to have

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- 36. was not she costly tests. The test conducted on complainant for not be 0 some expected was banned, allowed to misguide the patient just for earning advised to plan for baby immediately. extent the to make the conception during arguments patient scared of OPs ΤB S. are correct. not desirable. and advise un-necessary But a ascertaining money. Despite doctor can He ΤB
- 37. the The only endometium Syndrome that led to Hospital that she could cratched 0 S C when and out the uterus the conduct of OP-4 in doing causing part complainant reached S. the SO serious highly get rid of the melody. extensively very condemnable. In the rare disease problems that it damaged the D&C Dr. Vivek Marwah to second time the known complainant. It is as Asherman process to of remove
- 38 $\bar{\exists}$ Ξ. \circ f Hospital decided Ó conduct 00 ω healthy child no.104/02 the 9 <u>.</u> condition, they are not satisfied. In the instant case child OP-2 a joyous with all the five toys of both hands on 22.04.15 National Commission held that birth and titled occasion in the 4 Ξ. as marring Dr. (Ms.) Indu the family. Unless hopes Sharma, of complainant t and they ----both leg are

the conceive part of OPs $\dot{\omega}$ child for മ long period shows extent of culpability

- ယ္တ However OP-3 complainant worked with ever visited OP-3. and 4 There both OP-3.Thus S have no document on record taken OP-3 Ø can not fastened defence that ō OP-4 show with the never
- 40. 70 claim ð deficiency Уd earnings with ഗ entitled failing complaint till the amount 2 xpenses, everally sum up 1 what Rs.10 lakhs severally OP-1, the and Ó which they would She Ö the $\frac{\omega}{\Phi}$ $\ddot{\sigma}$ S. order within 5 from diagnosis cost 2 jointly declined. I feel that she the find <u></u> tune service. However the complainant has not pleaded her also OP-1, 2, 4 and from OP-4 and rate of litigation amounting OP-1, date of professional qualifications entitled to and severally. She Rs.18 lakhs 2, 4 of tests, medicine of payment. 45 N 9% and 4 be liable to days and per S ထ paid 5 jointly and 5. The OPs from S annum from the compensation of Rs.10 lakhs as guilty is entitled to Rs.5 by her towards compensation and receipt pay interest on of S. Ö conveyance entitled medical Rs.50,000/are of severally. She is or earnings. copy of this orde directed date ō for negligence cost of hospital compensation professional lakhs jointly the as of filing jointly to awarded claimed So comply and also and her
- 41 complainant has ϖ read initiating with parting enquiry against OP-4 and Section 195 with moved the records (1) Cr.P.C. an application ⇌: S read with S. for giving false with fabricate necessary under Section Section to 340 mention 192 Cr. P.C IPC

Q, evidence The According surgical different in right formed and left formed and shows that the opinion else. right of the person words later on added by someone The bunch of WS "plus IUCD operation, anaesthesia treatment is complainant has Ó before "plus IUSD" in the said form which 00 person who has who has written text earlier. her Annexure-4 have been added Annexure this insertion" of OP-4 Commission filed R-4 to WS written "D/C USG" and is different with other report of hand writing expert. In his else. The alongwith S of OP-4 which is titled Meaning thereby same later on false as have supported <u>s</u> consent not in and been by at page fabricated. someone encircled writing affidavit. of

- 42. \bigcirc 2 cleared fabrication vident from bill dated 11.04.12 Exbt. RW-1/14 tricked has without any Šq filed complainant's husband and herself shows that they into 9 falsification. a reply to the application denying alleged billing of insertion of ICUD. objection by the The perusal of bill which have been complainant's that there husband The bills as is
- 43. writing credence rguments have private common report is not from the present engaging gone hand writing expert engaged for the purpose of this application. knowledge through that private experts the them. material government expert or CFSL. It is from Such reports 9 n by complainant. record do do give The not deserve muc and report in favou report heard = of matte

- 44. preceding words "D/C USG". that they / bare purusal of the disputed words are in the hand writing of same person who wrote the on the consent form reveal
- 40 application is dismissed ventilating the Still further Section 340 CRPC should be invoked rarely only when is expedient in the interest of justice to do so. It is not meant for grievances of private litigants. Consequently the
- 46. Copy of the order be sent to both the parties free of cost.
- 47. File be consigned to record room.

